NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 476/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M

			A Company of the Comp	
Under Section		8 & 9 IBC		
SI. No.	Represen	ignation of Authorized tative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 2. Sourgit larguette, Adv.
- 3. Sanjay Kv. Baid, Adv.

Operational Creditor

ORDER

- Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.
- Ld. Counsel for the operation creditor has filed affidavit of service along with the copy of postal receipt, which shows that the notice of admission issued by the Dy. Registrar, NCLT has been served on the corporate debtor on 08/12/2017. Till date neither the corporate debtor has appeared for hearing nor has filed any reply. Operational creditor has filed certified copy of the bank statement but it relates prior to 06/10/2015, whereas the ledger entry of the operational creditor's account shows credit entry of Rs. 1,00,000/- in 2015. Certified copy of the bank statement of 2015 has not been filed. Operational creditor is directed to file up-to-date certified copy of the bank statement along with the authorisation letter and Board Resolution, if any, within 7 days from today.

List it on 08/02/2018.

Sd

(Jinan K.R.) Member (J) Sc

(V.P.Singh) Member (I)

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